

Shrimati Renu Chakravartty: Sir, I want to know . . .

Mr. Speaker: Figures have been given now.

Shrimati Renu Chakravartty: I want to know the percentage of rejections.

Mr. Speaker: She should not compel me to go back now.

Shrimati Renu Chakravartty: This is a very important thing.

Indo-Argentina Trade Relations

*238. **Shri Bibhuti Mishra:** Will the Prime Minister be pleased to state:

(a) the manner in which the change in Government of Argentina that took place in the month of March, 1962 has affected Indo-Argentina trade and other relations; and

(b) whether the new Government has been recognised by the Government of India?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) The recent change of Government in Argentina has not affected trade or other relations between India and Argentina.

(b) Yes, Sir.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि जब ट्रेड पर कोई असर नहीं पड़ा है तो ट्रेड कुछ बढ़ा है या नहीं बढ़ा है ?

Mr. Speaker: The question is whether there has been any increase in the trade.

Shrimati Lakshmi Menon: No change at all, Sir.

Shri Hari Vishnu Kamath: Has the new Government which has been inducted in office in Argentina after the recent *coup d'etat* promised to adhere to the Indo-Argentine Trade Pact concluded last year when President Frondizi was in India along with others?

Shrimati Lakshmi Menon: There is

no trade pact between India and Argentina.

Shri Hari Vishnu Kamath: Trade agreement.

Shrimati Lakshmi Menon: There is no trade agreement between India and Argentina.

Recommendations of Jute Wage Board.

*239. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the interim relief recommended by the Jute Wage Board has not yet been implemented in the jute mills in Kanpur and Soujaneva;

(b) if so, steps taken by Government in this matter; and

(c) whether the employers who filed a writ in Allahabad High Court have lost?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) to (c). Necessary information has been called for from the Government of Uttar Pradesh. Their reply is awaited.

Shri S. M. Banerjee: The interim relief recommended by the Jute Wage Board was due to be enforced. The employers of Kanpur went in a writ petition against it and they have lost the writ. It was in the newspapers in the first week of April. So, I want to know when the information will be available.

Shri Hathi: I have also read in the newspapers that the writ application has been dismissed. We have asked the UP Government to send a copy of the judgment and also what action they have taken subsequently.

Mr. Speaker: As soon as it is received, it might be passed on to the hon. Member.

Shri S. M. Banerjee: I want to know whether an agreement has been reached between the representatives